

all the State Governments and, if so, when it was circulated and when you are expecting their replies?

Shri Datar: It will be circulated almost immediately.

Mr. Speaker: Those hon. Members who were not present in the House earlier can put their Questions.

दिल्ली में ज्योतिषी

*१४६८, श्री ५० सा० बाबुबाबू :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली की गलियों में कुछ लोग ज्योतिषी बन कर जनता को ठगते हैं और उन से पैसे ऐंठते हैं ;

(ख) इन कार्यवाहियों को रोकने के लिये सरकार क्या कर रही है ; और

(ग) क्या यह भी सच है कि कनाट प्लेस में निखमंने भीख मांगते फिरते हैं?

गृह उपमंत्री (श्रीमती आल्वा) : (क) दिल्ली में पुलिस को ज्योतिषी द्वारा पैसा ऐंठने की कोई रिपोर्ट नहीं मिली ।

(ख) प्रश्न ही नहीं उठता ।

(ग) कनाट प्लेस में कभी कभी कुछ लोग भीख मांगते पाये गये हैं ।

श्री ५० सा० बाबुबाबू : क्या मैं जान सकता हूँ कि जो ज्योतिषी सड़कों पर बैठे रहते हैं उन के बारे में सरकार से भाषा की जा सकती है कि किस प्रकार से बच्चों, बकीलों और डाक्टरों का अपना पेशा कमाने के लिये पंजीबद्ध होना जरूरी है उसी प्रकार से इन ज्योतिषियों को वह पंजीबद्ध करेगी ?

श्रीमती आल्वा : जी नहीं ।

श्री भक्त बर्धन : क्या गवर्नमेंट ने इस बात का पता लगाने की कोशिश की है कि दिल्ली में कुल कितने ज्योतिषी हैं और उन में से कितने ठीक फिस्न के ज्योतिषी हैं और कितने बोझा बड़ी बातें हैं ?

श्रीमती आल्वा : जी नहीं । यह पता नहीं लगाया गया है ।

Shri S. M. Bamerjee: May I know whether certain alm houses are going to be started for the beggars in Delhi?

Shrimati Alva: There is already one poor house where the beggars are lodged.

Shri Hem Barua rose—

Mr. Speaker: Leave the fortune-tellers alone.

Suicide at Qutab Minar

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{ **Shrimati Ila Palchoudhuri:**
*1507. { **Shri Tangamani:**
 { **Shri Kumaran:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that a woman committed suicide by jumping to ground from the second storey of the Qutab Minar, Delhi, on the 18th March, 1958;

(b) if so, the details of the incident; and

(c) the steps taken to prevent recurrence of such incidents in future?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) A young woman aged about 30-35, wife of a Government Servant committed suicide at about 11-30 A.M. on the 18th March, 1958 by jumping down from the second storey of the Qutab Minar. She left behind a six months old daughter near the steps of the second storey. The child has since been handed over to her father. The Police are still investigating the case.

(c) A notice board was fixed at the entrance of the Qutab in 1958 to the effect that "No solitary person unless accompanied by at least two persons will be allowed to go up the Qutab

Miner". This is enforced to the extent it is possible at a public monument. The Chowkidars have also been asked to be more vigilant.

Shrimati Ha Palchondhuri: May I know if evidence of neighbours and those who know about the case has been taken? If not, why not?

Shri Humayun Kabir: The matter is under investigation. A preliminary report has been received from the Police. The difficulty in such cases is that if the crime is successful, no punishment can be given and it is also not always possible to find out the details about the motive.

Shri Hem Barua: Is it a fact, as given out in the newspapers, that the woman was mentally unstable and that that was one of the reasons for her committing suicide?

Mr. Speaker: Let us not prejudice the investigation. Is it always desirable to give reasons?

Shri Hem Barua: It is given in the newspapers.

Mr. Speaker: If it is in the papers it is wrong.

जी बाल्मीकी : मैं जाननीय नहीं जी
 के यह पूछना चाहता हूँ कि क्या यह
 सच नहीं है कि आत्महत्या से पहले
 उसके भाजिक ने उसे पीटा और क्या उसके
 पड़ोसियों से इस बारे में मालूम किया
 गया ?

Mr. Speaker: I can only suggest to hon. Members that when a matter is under Police investigation, if they have got any particular and reliable information, they can send it on to the Police. They should not ask questions here.

Shri S. M. Banerjee: About prevention?

Mr. Speaker: The question that was asked was whether she was beaten. All such things come under Police investigation.

Shri S. M. Banerjee: The hon. Minister has just now said that unless a person is accompanied by two others, he or she will not be allowed to go up. May I ask the hon. Minister whether some preventive measures have been taken to have some sort of a net on the ground so that if anybody falls, he can be protected?

Mr. Speaker: All hon. Members may kindly pass on their suggestions to the hon. Minister for action.

Shri Sadhan Gupta: May I request you, Sir, to direct the hon. Minister to answer Q. No. 1491 and Q. No. 1495?

Mr. Speaker: Yes.

Use of Regional Languages in High Courts

*1491. { **Shri Raghunath Singh:**
Pandit K. C. Sharma:

Will the Minister of Home Affairs be pleased to state in how many High Courts regional languages of the respective States have been authorised to be used in place of English so far?

The Minister in the Ministry of Home Affairs (Shri Datar): Regional languages have been authorised to be used in the proceedings of two High Courts, namely the Rajasthan and Kerala High Courts.

Shri Sadhan Gupta: Is the hon. Minister aware that on the original side of the Calcutta High Court even if the judges know Bengali and the witness is a Bangali and the lawyers also are Bengalis, the rules compel that the evidence of a Bengali witness should be translated into English by usually a Bengali interpreter and on the appellate side.....

Mr. Speaker: What does the hon. Member want? He is giving information and not asking for it.

Shri Sadhan Gupta: I want to know whether the hon. Minister is aware of it.